

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

DA-955/94
MA-3811/94

Date of decision 13.10.95

Hon'ble Shri N.V.Krishnan, Acting Chairman
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

1. Smt.S.K. Bharadwaj,
Stenographer(S.S.O.O.)
Central Water Commission,
Ministry of Water Resources,
West Block-II,R.K.Puram,
New Delhi.
2. Smt.Summan Arora,
Stenographer, B&P Directorate,
Central Water Commission,
Ministry of Water Resources,
R.K.Puram, New Delhi.
3. Smt.Sunita Taneja,
Stenographer (MUN),
Central Water Commission,
Ministry of Water Resources,
R.K.Puram, New Delhi.
4. Smt.Ritu Dutta,
Stenographer, C.M.C.Dte.,
Central Water Commission,
Ministry of Water Resources,RK Puram,
New Delhi.
5. Shri Chander Parkash,
Stenographer(MUN),
Central Water Commission,
Ministry of Water Resources,
R.K.Puram, New Delhi.
6. Smt. Indra Gurnani,
Stenographer,
B&R Coordination Dte.,
Central Water Commission,
Ministry of Water Resources,
R.K.Puram, New Delhi.
7. Smt.Rajni Manocha,
Stenographer,
Admn.10, Ministry of Water Resources,
Central Water Commission,
R.K.Puram, New Delhi.
8. Smt.Kanta Gurnani,
Stenographer (B.C.D.),
Central Water Commission,
Ministry of Water Resources,
R.K.Puram, New Delhi.

... Petitioners.

(By advocate Shri S.K.Duggal)

Vs.

1. Union of India,through Secretary,
Ministry of Water Resources,
Sharam Shakti Bhawan,
New Delhi.

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2. The Chairman,
Central Water Commission,
Seva Bhawan, R.K.Puram,
New Delhi.

..Respondents

(By Advocate Shri M.K.Gupta)

ORDER (ORAL)

(Hon'ble Shri N.V.Krishnan, Acting Chairman)

MA 3811/94 has been filed by the applicant for condonation of delay, which issue has been raised by the respondents in the reply. Challenge is to the seniority of the stenographers issued on 29.11.89. MA states that the applicants served notice on 21.5.92, to which no reply was given by the respondents. Hence they filed this OA on 17.3.1994. It is submitted that the OA is within limitation. We have heard the learned counsel for the applicant. We are unable to appreciate the arguments that despite of above facts, the OA is claimed to be within limitation-seniority list was issued on 29.11.1989. Representation should have been filed within a reasonable time which would be six months. Notice was issued by the applicant as late as on 21.5.1992. Having done so, they should have filed the OA within 18 months from that date. Even that has not been done OA is hopelessly bailed by limitation. MA does not give any grounds for condonation. MA is dismissed OA is consequently also dismissed.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

N.V.Krishnan
13/10/95
(N.V.Krishnan)
Acting Chairman

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